

sions) of the University Grants Commission for the year 1970-71 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-5317/73].

SHRI CHAPALENDU BHATTACHARYYA (Giridih): Sir, there has been a serious lapse on the part of the University Grants Commission.

MR. SPEAKER. This is not the occasion.

SHRI CHAPALENDU BHATTACHARYYA: Sir, students have been refused admission. Regarding this I want to say something. We would request the Minister to say something about this.

MR. SPEAKER: You should give it in writing. Then we shall see what we should do. I cannot permit you now for that. Now, Dr. Henry Austin.

COMMITTEE OF PRIVILEGES

SECOND REPORT

DR. HENRY AUSTIN (Ernakulam): Sir, I beg to present the Second Report of the Committee of Privileges.

RE. QUALITY OF WHEAT AND RICE SUPPLIED IN MAHARASHTRA

DR. KAILAS (Bombay South): Sir, I give notice under Rule 377 to raise the following matter of urgent public importance.

There is growing confusion prevailing in the retail and wholesale grocery shops and Government ration godowns, particularly in Bombay and Maharashtra in general as the Government godowns supply inferior quality of wheat and rice containing about 30 per cent extraneous matter like sand, stones etc. to the ration

shops and they do not maintain regular full supply of wheat, rice and sugar. The wholesalers do not maintain a regular supply of edible oil and sugar etc. to retail shopkeepers.

I request the Minister for Agriculture and Home Affairs to bring to the notice of Government godownkeepers, wholesalers and retailers, their social obligation and to see that the supply with the sand etc. is not allowed to be supplied to retail shops and from retail shopkeepers to the consumers. It is unfortunate that the consumers queue up to get their ration but go back home disappointed as most of the fair price shops display that no wheat, rice and edible oil are available after selling to a few. Even wheat is not available in many ration shops to all card holders. It is strange that if a higher price is paid, these articles are available. This results in law and order problem.

Sir, there is no guarantee from the State Government to supply the minimum quantity of good quality of rice and unadulterated coarse-grain and rationed articles.

Sir, recently, the Government of Maharashtra appointed six Committees for consumer articles. I do not know what is the sanctity of this gentleman's agreement? These gentlemen have broken their promise several times in the past and I am sure they are going to break this promise again and hence, there should be some statutory "Bandhan" provision—so that the prices do not go up again in future.

श्री जगन्नाथ राव जोशी (साजापुर) :
अध्यक्ष महोदय मैं ने दो बार लिख कर दिया
है 377 के अन्तर्गत । मूकफनी इत्यादि का
जो निर्यात लगातार

अध्यक्ष महोदय : उसका कोई और
तरीका सोचूया । मैंने आपको एलाउ नहीं
किया

श्री जगन्नाथ राव जोशी : मिनिस्टर साहब उपस्थित है....

अध्यक्ष महोदय : मूंगफली का कर रहा है। कालिंग एटेशन ठर देगे। बगर पूछे क्या खडे हो जाते है। मैने आपको अनुमति नहीं दी है।

एक और बड़ा मसला पेश हो गया है। पता नहीं सभी ने कालिंग एटेशन देना शुरू कर दिया है। पचास से ज्यादा घा जाते है रोज और बड़ी मुश्किल पेश आती है। नोटिस साठे दस बजे तक दिये जा सकते है। उसके बाद हाउस मे भी म्यारह बजे आना होता है। मिलने का भी किसी को बक्त दिया जाता है। बिना समय लिए हुए मैम्बर भी घा चुसते है। बड़ी परेशानी पैदा हो जाती है। कभी सुना है पचाम कालिंग एटेशन। कुछ तो रहम करना चाहिये। फिर भी कभी तगल्ली नहीं होनी है। 377 के अन्तर्गत नोटिस जो होते है वे भी कालिंग एटेशन पर डिरोड करने है। उसकी भी तोड़ मरोड़ कर उसकी तरफ बना लिया है।

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): As the hon. Member will appreciate the distribution of foodgrains and sugar is done by the State Government. The hon. Member has made allegations which are of a general nature. I shall certainly communicate these to the State Government and ask them to look into it.

MR. SPEAKER: We adjourn for lunch now and we shall re-assemble at 3 p.m.

I thank hon. Members for the very fine, wonderful warming which they gave me on my birthday, the finest warming.

SHRI S. M. BANERJEE: Wish you the best of luck, Sir.

MR. SPEAKER: I shall remember this warming all the time.

14.06 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha reassembled after Lunch at three minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

CUSTOMS, GOLD (CONTROL) AND CENTRAL EXCISES AND SALT (AMENDMENT) BILL—Contd.

MR. DEPUTY-SPEAKER: We resume discussion on the following motion moved by Shri K. R. Ganesh on the 1st August, 1973, namely:—

"That the Bill further to amend the Customs Act, 1962, the Gold (Control) Act, 1968 and the Central Excise and Salt Act, 1944, as amended by passed".

SHRI Ramavatar Shastri to continue his speech.

श्री मधु लिमये (बांका) : उपाध्यक्ष महोदय, जिस प्रश्न के बारे में इतना हंगामा हुआ है, क्या उम के बारे में कुछ कहने देगे ?

MR. DEPUTY-SPEAKER: What?

SHRI MADHU LIMAYE: About hunger-deaths in Orissa.

MR. DEPUTY-SPEAKER: No, no.

श्री राजाबतार शास्त्री (पटना) : उपाध्यक्ष महोदय, हम लोग स्वर्ण (नियंत्रण) विधेयक के संज्ञोचन का तीसरा वाचन कर रहे है। उस दिन मैंने बताया था कि स्वर्ण (नियंत्रण) विधेयक को पेश करते हुए उस समय के वित्त मंत्री, श्री मोरारजी देसाई, ने कहा था कि इस से हम लोहे की तस्करी को रोक सकेंगे, जिन कुछ लोहों ने लोहे पर कब्जा जमा रखा है, उस को उनके पास से निकाल कर हम उस को जनता और देश के